

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 215
(IB)-817(PB)/2019

IN THE MATTER OF:

Mr. Rahul Gupta

.... Applicant/petitioner

v.

Puri Construction Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 20.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner:

Mr. Shikhar Shrivastava, Proxy Counsel

For the Respondent(s):

Ms. Smriti, AR with Mr. Monashel Maring &
Mr. A.S. Anand, Advs.

ORDER

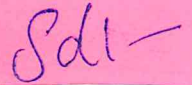
It is appropriate to mention that Corporate Insolvency Resolution Process was issued in CP. No. (IB)-1351(PB)/2018 titled as Kunal Prasad v. Puri Construction Pvt. Ltd. on 10.01.2019. However, the aforesaid order was challenged in appeal being Company Appeal (AT) (Insolvency) No. 52 of 2019 decided on 31.01.2019. A perusal of the order dated 31.01.2019 passed by Hon'ble the Appellate Tribunal shows that the matter was settled and the order dated 10.01.2019 was set aside.

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated in respect of the corporate debtor-respondent.



Ms. Smriti, AR accepts notice on behalf of the corporate debtor. A copy of the paper book shall be furnished to her within two days and reply be filed within a week thereafter with a copy in advance to the counsel opposite.

List for arguments on 06.09.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

20.08.2019
Ritu Sharma